CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01039/2019

DATED THIS THE 15th DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

B.Ashoka S/o Late A.R.Basavaiah Aged 56 years Helper Super Power Transmitter All India Radio Yelahanka New Town Bangalore-64.

....Applicant

.....Respondents

(By Advocate Shri K.Shivakumar - through video conference)

Vs.

Union of India
 Rep. by Director General
 All India Radio
 Akashvani Bhavan
 Sansad Marg
 New Delhi-110001.

2. Deputy Director General (Engg)

Super Power Transmitters All India Radio

Yelahanka New Town

Bangalore-64.

(By Advocate Shri M.V.Rao – through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging therein the penalty order dated 26.08.2019(Annexure-A17) and a consequent order of recovery dated 26.08.2019(Annexure-A18).

- 2. At the very outset, Shri M.V.Rao, learned counsel representing the respondents submitted that an appeal against the orders impugned herein is still pending before the Appellate Authority and, therefore, the present Original Application is premature.
- 3. The fact with regard to pendency of appeal against the aforesaid orders has not been disputed by Shri K.Shivakumar, learned counsel for the applicant.
- 4. In view of the above, the present Original Application is disposed of with a direction to Appellate Authority to decide the applicant's pending appeal within a period of two(2) months from the date of receipt of a certified copy of this order. Till such time the applicant's appeal is decided by the Appellate Authority, recovery, if any, shall not be effected from him.
- 5. Ordered accordingly. However, there shall be no order as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

<u>Annexures referred to by the applicant in OA No.1039/2019:</u>

Annexure-A1: Charge memorandum dtd.16.4.2019

Annexure-A2: Representation dtd.1.5.2019

Annexure-A3: Reply of DA dtd.2.5.2019

Annexure-A4: Representation dtd.6.5.2019

Annexure-A5: Representation dtd.16.5.2019

Annexure-A6: Order nominating IO dtd.13.5.2019

Annexure-A7: Inquiry order sheet dtd.16.5.2019

Annexure-A8: Reminder letter dtd.29.5.2019

Annexure-A9: Explanation to charge memo dtd.10.6.2019

Annexure-A10: Letter of DA dtd.18.6.2019

Annexure-A11: Daily order sheet dtd.14.6.2019 Annexure-A12: Daily order sheet dtd.27.6.2019

Annexure-A13: IO's report dtd.15.7.2019 & DA's letter dtd.1.8.2019

Annexure-A14: Written brief dtd.5.8.2019

Annexure-A15: Memorandum dtd.19.8.2019

Annexure-A16: Reply of employees dtd.20/27.8.2019

Annexure-A17: Order of DA dtd.26.8.2019

Annexure-A18: Memorandum dtd.26.8.2019

Annexure-A19: Appeal dtd.4.9.2019

Annexure-A20: Letter to DA dtd.4.9.2019

Annexures with reply:

Annexure-R1: Letter dtd.10.5.2019

Annexure-R2: Email dtd.16.5.2019

Annexure-R3: Charge sheet dtd.16.4.2019

Annexure-R4: Office order dtd.13.5.2019

Annexure-R5: Letter dtd.7.6.2019

Annexure-R6: Letter dtd.14.6.2019

Annexure-R7: Letter dtd.10.10.2019

Annexure-R8: 3 reports by IO

Annexure-R9: Copy of OA.59/2019

Annexure-R10: Memorandum dtd.26.8.2019

Annexure-R11: Letter dtd.11.10.2019

Annexures with rejoinder:

Annexure-A21: Statements of staff
